

STANDING ORDER

No. 01/S.O./2017

Date : 02.01.2017

Consequent upon elevation of Hon'ble Judges and in supersession of previous orders, the judgships for inspection are re-allocated to the Hon'ble Judges as under :-

S. No.	NAME OF HON'BLE JUDGE	NAME OF JUDGESHIP(S) ALLOTTED FOR INSPECTION
1.	HON'BLE MR. JUSTICE KALPESH SATYENDRA JHAVERI	JAIPUR METROPOLITAN SIROHI
2.	HON'BLE MR. JUSTICE GOVIND MATHUR	JODHPUR METROPOLITAN, JODHPUR DISTRICT
3.	HON'BLE MR. JUSTICE G.K.VYAS	UDAIPUR PRATAPGARH
4.	HON'BLE MR. JUSTICE MOHAMMAD RAFIQ	BHARATPUR
5.	HON'BLE MR. JUSTICE MAHESH CHANDRA SHARMA	AJMER
6.	HON'BLE MR. JUSTICE SANGEET RAJ LODHA	BIKANER
7.	HON'BLE MR. JUSTICE M.N.BHANDARI	KOTA
8.	HON'BLE MR. JUSTICE K.S. AHLUWALLA	AIWAR
9.	HON'BLE MRS. JUSTICE SABINA	JAIPUR DISTRICT
10.	HON'BLE KUMARI JUSTICE NIRMALJIT KAUR	GANGANAGAR
11.	HON'BLE MR. JUSTICE PRASHANT KUMAR AGARWAL	BUNDI
12.	HON'BLE MR. JUSTICE ALOK SHARMA	SIKAR
13.	HON'BLE MR. JUSTICE SANDEEP MEHTA	BHILWARA
14.	HON'BLE MR. JUSTICE J.K. RANKA	JHALAWAR
15.	HON'BLE MR. JUSTICE P.K. LOHRA	CHITTORGARH
16.	HON'BLE MR. JUSTICE V.S. SIRADHANA	TONK
17.	HON'BLE MR. JUSTICE VIJAY BISHNOI	PALI
18.	HON'BLE MR. JUSTICE ARUN BHANSALI	MERTA
19.	HON'BLE MR. JUSTICE MAHENDRA MAHESHWARI	DAUSA
20.	HON'BLE MR. JUSTICE B.L. SHARMA	JHUNJHUNU
21.	HON'BLE MR. JUSTICE PRAKASH GUPTA	SAWAIMADHOPUR
22.	HON'BLE MR. JUSTICE G.R. MOOLCHANDANI	BALOTRA
23.	HON'BLE MR. JUSTICE DEEPAK MAHESHWARI	RAJSAMAND
24.	HON'BLE MR. JUSTICE VIJAY KUMAR VYAS	DHOLPUR
25.	HON'BLE MR. JUSTICE KAILASH CHANDRA SHARMA	CHURU
26.	HON'BLE MR. JUSTICE GOVERDHAN BARDHAR	BANSWARA
27.	HON'BLE MR. JUSTICE PANKAJ BHANDARI	DUNGARPUR
28.	HON'BLE MR. JUSTICE DINESH CHANDRA SOMANI	KARALI
29.	HON'BLE MR. JUSTICE SANJEEV PRAKASH SHARMA	HANUMANGARH
30.	HON'BLE DR. JUSTICE PUSHPENDRA SINGH BHATI	BARAN
31.	HON'BLE MR. JUSTICE DINESH MEHTA	JALORE
32.	HON'BLE MR. JUSTICE VINIT KUMAR MATHUR	JAISALMER

Cont...2

Handwritten signature/initials

Hon'ble Inspecting Judges of the area would advise Hon'ble the Chief Justice in the matter of assessment of efficiency and integrity of the Judicial Officers.

Hon'ble Judges are further requested to bring their tour programme to the notice of Hon'ble the Chief Justice before they proceed on tour.

Before planning their tours, the Hon'ble Judges are requested to adjust the same in such a manner that as far as possible the Court work may not suffer.

BY ORDER

REGISTRAR GENERAL

No. PA/RG/9(3)/89 (Separate)/01

Date : 02.01.2017

Copy forwarded to the following for information and necessary action :-

1. The Registrar (Vig.)/(Admn.)/(Exam.)/(Rules)/(Class.), Rajasthan High Court, Jodhpur.
2. The Registrar (Admn.), Rajasthan High Court Bench, Jaipur with the request to deliver copy of this order to all P.S. of Hon'ble Judges sitting at Jaipur Bench, Jaipur.
3. The Registrar (Vig.)/(Writs)/(Class.), Rajasthan High Court Bench, Jaipur.
4. The Registrar-cum- Principal Secretary to Hon'ble the Chief Justice.
5. O.S.D. (Finance cum Infrastructure), Rajasthan High Court, Jodhpur.
6. The Registrar-cum-CPC, Rajasthan High Court Bench, Jaipur.
7. All Sr. Dy. Registrars/Dy. Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
8. All District & Sessions Judges with the request to circulate it amongst all Presiding Officers of the Courts including Special Courts in DJ rank / Tribunals located in their judgeships.
9. Private Secretary to all the Hon'ble Judges.
10. A.O.J., Confidential/ Vigilance / RJS (Estt.)/ Subordinate Courts (Estt.)/ Statistics/ General Section/ Classification (Website), Rajasthan High Court, Jodhpur.

REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

:: ORDER ::

No. : 02 /S.O./2017

Date : 04/01/2017

It has been observed by the Hon'ble Court that though there is no separate provision in the High Court of Judicature for Rajasthan Rules, 1952 that in contempt applications State of Rajasthan must be impleaded as party respondent but in the Rule 324(3) of High Court of Judicature for Rajasthan Rules, 1952 there is provision that copy be served on the Government Advocate, it necessarily implies that the State of Rajasthan is a necessary party in all contempt applications.

Therefore, in view of the above, it is enjoined upon all concerned that in future, State of Rajasthan should be impleaded as necessary party in all Contempt Petitions.

BY ORDER,


REGISTRAR GENERAL

No. : Gen./XV/105/2016/ 107

Date : 4/01/17

Copy forward to the Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/Bench Jaipur for necessary compliance.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No.: 03/S.O./2017

Date : 20.01.2017

In the matter of DB Special Appeal Writ No. 347/2016, State & Ors. Versus Razzak Mohammad & Ors. the Hon'ble Division Bench at Principal Seat at Jodhpur while passing order dated 18.11.2016 has observed as under:-

"...If an interim order is passed by the Court and it is not specified to be limited in duration but till further orders, it will continue to operate unless and until an application is filed for vacating or recalling it. The question of confirmation of such an order does not arise .

It is only in cases where the Court uses the words ad-interim stay till appearance of the parties that confirmation is required after appearance."

It is therefore directed that while listing cases before the Hon'ble Court, the aforesaid observations made by Hon'ble Division Bench may be kept in view and to follow them strictly both at the Principal Seat at Jodhpur and Bench at Jaipur.

BY ORDER,


REGISTRAR GENERAL

No. Gen./XV/09/2017 / 560 - 565

Date : 20.01.2017

Copy also forwarded to the following for information and necessary action :-

1. Registrar (Admn./Vigilance/Rules/Writs/Class.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
2. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
3. Registrar (Classification), Rajasthan High Court, Jodhpur for Uploading the same on official website of Rajasthan High Court, Jodhpur
4. The Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
5. All the Deputy Registrar/Assistant Registrar/Administrative Officer Judicial, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
6. All P.S. to Hon'ble Judge, Rajasthan High Court, Jodhpur/Jaipur Bench Jaipur.

for information and necessary action.



RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. : 4/S.O./2017

Dated : 15-02-17

Sub.:- Regarding compliance of four base line reports of Hon'ble SCMS Committee dated 04.10.2016.

It is hereby informed to all concerned that Hon'ble SCMS Committee in its meeting dated 04.10.2016 has resolved as under:-

1. The representation of Judicial Officer and staff related to their service conditions be disposed or within a period of three months.
2. All the disciplinary enquiries (Under Rule 17 CCA Rules) be disposed within a period of 6 months.
3. All the disciplinary enquiries (Under Rule 16 CCA Rules) be disposed of within a period of one year.
4. If the representation or the enquiry is not disposed of within period aforesaid, reasons to be recorded in writing.

By Order



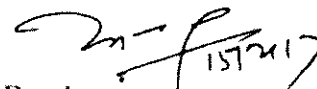
Registrar (Admn.)

No. Esst.(RJS)/2017/1936

Dated : 15-02-17

Copy forwarded to the following for information and necessary action:-

1. Registrar General, Rajasthan High Court, Jodhpur.
2. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court, Jodhpur.
3. P.S. to All Hon'ble Judges at Rajasthan High Court, Jodhpur / Bench Jaipur.
4. Registrar (Admn.), Rajasthan High Court, Jodhpur / Bench Jaipur.
5. Registrar (Vigilance) / (Rules) / (Exam) / (Class.) & O.S.D. (F&I)/ Rajasthan High Court, Jodhpur / Bench Jaipur.
6. Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
7. All Senior Dy. Registrars/DeputyRegistrars/Assistant Registrars, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
8. All Administrative Officer Judicial, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
9. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur / Bench Jaipur.



Registrar (Admn.)

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No. S.O./05/2017

Date: 20.02.2017

Despite instructions issued vide Standing Order No. S.O./2007/08, dated 20.09.2007, S.O./2008/02, dated 04.04.2008 and S.O./2008/03, dated 21.05.2008, instances of missing or misplacing judicial are noticed which has been viewed seriously.

Therefore, while reiterating the directions given in above Standing Orders, following directions, in addition thereof, are issued:

1. Record of movement of files from one section to another be maintained. Every movement of the file must be made with written receipt by other Sections.
2. Concerned Digit Clerks will be responsible for maintaining the record of movement and receipt of the files.
3. Inspection of files will be permitted only as per applicable Rules.
4. The existing directions for maintaining the register of persons going to Judicial Sections be strictly followed to ensure that no unwanted person is allowed to enter the Judicial Sections. At the same time, it is also to be ensured that no inconvenience is caused or any person is insulted or harassed.
5. In case of missing or misplacing of files, responsibility of concerned staff shall be fixed and shall be suitably dealt with.

It is therefore, enjoined upon all concerned to comply with above guidelines /directions strictly in letter and spirit, failing which stern action shall be taken against the erring official/person.

BY ORDER


REGISTRAR GENERAL

Copy forwarded to the following for information and necessary action:

1. The Registrar (Admn./ Exam/ Vigilance/ Writs/ Rules/ Class.), OSD, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
2. Dy. Registrar (Judicial), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur with the direction to ensure the compliance of above directions.
3. All Deputy Registrar Assistant Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
4. Sr. Librarian, Rajasthan High Court, Jodhpur Jaipur Bench, Jaipur.
5. All AOJ's posted in Judicial Sections, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
6. The President, Rajasthan High Court, Advocates Association, Jodhpur/Jaipur.
7. The President, Rajasthan High Court, Lawyers Association, Jodhpur/Jaipur.
8. The Chairman, Bar Council of Rajasthan. Jodhpur
9. The President, Bar Association, Jaipur
10. Notice Board


REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

NO. 0615.0/2017

Date: 02/03/2017

It has been observed by Hon'ble Court that the office is not keeping proper track of service of processes, due office notes regarding the service are not being put in files and despite service, name of counsels are not being shown in the cause list. Therefore, in compliance of Hon'ble Court's order dated 26.08.2016 passed in DB Civil Restoration Application No. 223/2016 (Jaipur Bench) and order dated 05.01.2017 passed in DB Special Appeal Writ No. 387/2015 (Jodhpur), directions are issued as under:-

1. In cases where notices are issued through registered post, the office shall keep track of the service on the website of Postal Department and the moment service is shown as complete by either mode, the matter will be listed for orders with appropriate Office Notes and print out of report of service taken from the website of Postal Department.

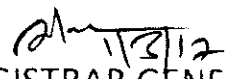
In appropriate cases, if service report with regard to all the respondents is not available on the postal website, the Office is directed to put up specific report with proper office note regarding those who have been served and those regarding whom, there is no service report available.

2. The Office shall also attach the copies of pleadings with all the notices issued through Registered post.
3. In all such cases where acknowledgment in proof of service or appearance is filed by a counsel, the office shall mandatorily enter the name of the Counsel/Government Counsel into the software immediately so that it is reflected in the cause list.

All concerned are enjoined upon to ensure strict compliance of above directions both at Principal Seat, Jodhpur and Bench at Jaipur.

Deviation shall be viewed seriously.

BY ORDER



REGISTRAR GENERAL

No.: Gen/XV/31/2017/1943-1945

Dated: 2/3/2017

Copy forwarded to the followings for information & necessary action:-

- 01 Registrar (Administration), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
- 02 Dy. Registrar (Judicial), Rajasthan High Court Jodhpur/ Jaipur Bench with direction to ensure strict compliance of above directions.
- 03 All the Assistant Registrars/All the Administrative Officer Judicial, Judicial Side Rajasthan High Court, Jodhpur/Jaipur Bench with *direction to ensure strict compliance of above directions.*


REGISTRAR (ADMN)

RAJASTHAN HIGH COURT, JODHPUR

ORDER

NO.: 07/S.O./2017

Dated: 22.03.2017

Hon'ble The Acting Chief Justice has been pleased to accord sanction for purchase and use of I-Pad of Rs.40,000/- by Registrar cum Central Project Coordinator, Rajasthan High Court Bench, Jaipur.

BY ORDER


REGISTRAR GENERAL

NO.: Gen/XV/63/2009 | 3199 - 3206

Dated: 22.03.2017

Copy forwarded to the following for information and necessary action:-

1. The Registrar General, Rajasthan High Court
 2. The Registrar cum-Principal Secretary to Hon'ble The Acting Chief Justice, Rajasthan High Court
 3. The Registrar (Admn.), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
 4. All Registrar, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
 5. All Deputy Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
 6. Private Secretary to all the Hon'ble Judges to place the same before His Lordship for kind perusal
 7. A.A.O., Budget Cell/Bill, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
 8. A.O.J., High Court (Estt.)/RJS (Estt.) Section/Store, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
- Order File/-


REGISTRAR GENERAL

RAJASTHAN HIGH COURT , JODHPUR

STANDING ORDER

No. S.O. /2017/ 08

Dated : 25-03-2017

In pursuance of the Hon'ble Courts order dated 02.03.2017 passed in S.B. Civil First Appeal No.192/1995, following directions are issued to all concerned for strict compliance :-

1. All dealing clerks, while sending files to Hon'ble Courts must ensure that all required formalities in the case file have been complied with.

2. All Court Masters, while receiving files for hearing and other purpose as specified in Cause-list must ensure that file is complete in all respect and required formalities have been complied with by concerned official.

3. If the Court Master finds that required formalities are not complete, he shall remind to and ensure compliance of same through concerned Administrative Officer(Judicial) and also bring the fact to notice of Deputy Registrar(Judicial).

4.If any special direction is passed by Hon'ble Court, an additional copy of the order shall be sent by the Court Master directly to the Deputy Registrar(Judicial) for ensuring Compliance.

By Order


REGISTRAR GENERAL

No. Accts/I/A(iii) /2017/ 751

Dated: 25-03-2017

Copy forwarded to the Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/ Bench Jaipur for necessary compliance.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. 09.../S.O./ 2017

Date : 03-04-2017

In Hussain & Anr. Vs. UOI (Criminal Appeal No. 509 of 2017) Hon'ble Apex Court has issued several directions regarding timely disposal of criminal matters. Directions for disposal of bail matters and criminal appeals within given time frame are reproduced below for information and compliance:-

"The High Courts are requested to ensure that bail applications filed before them are decided as far as possible within one month and criminal appeals where accused are in custody for more than five years are concluded at the earliest".

BY ORDER


REGISTRAR GENERAL

No. GEN./XV/36/2017/3500-3501

Date: 3/4/2017

Copy forwarded to :

- (1) Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur /Bench Jaipur.
- (2) P.S. to all the Hon'ble Judges, Rajasthan High Court, Jodhpur /Bench Jaipur with the request to place the same before His/Her Lordship for kind perusal.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

No. 10

Dated 04/04/2017

STANDING ORDER

It is certainly appreciable if all the retiral benefits are made available to Hon'ble Judges on the due date.

Therefore, all concerned are hereby directed to take all necessary steps well in advance to ensure that all the retiral benefits are provided to Hon'ble Judges on or before superannuation.

By order


REGISTRAR GENERAL

No..Estt(RJS) Pension/2017/ 100

Dated : 4/4/17

Copy forwarded to the following for information and necessary action :-

- 1.Registrar General, Rajasthan High Court, Jodhpur .
- 2.The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court, Jodhpur .
- 3.P.S to All Hon'ble Judges at Rajasthan High Court, Jodhpur / Jaipur Bench Jaipur .
- 4.Registrar (Admn.) Rajasthan High Court, Jodhpur / Jaipur Bench , Jaipur.
- 5.Registrar (Vigilance) /(Rules)/ (Exam) /(Class.) & O.S.D. (F & I) , Rajasthan High Court, Jodhpur / Jaipur Bench ,Jaipur.
- 6.Deputy Registrar (Judicial) ,Rajasthan High Court, Jodhpur/ Jaipur Bench , Jaipur.
- 7.All Senior Deputy Registrars / Deputy Registrars / Assistant Registrars , Rajasthan High Court, Jodhpur / Jaipur Bench , Jaipur
- 8.All Administrative officer Judicial / All A.A.O , Rajasthan High Court, Jodhpur / Jaipur Bench , Jaipur.
- 9.A.O.J. Classification Section (Website) ,Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur .


Registrar General

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No.11/SO/2017

Date : 18.04.2017

RAJASTHAN HIGH COURT POOL CAR INSTRUCTIONS

In supersession of all previous circular(s)/order(s)/instruction(s) regarding allotment of Pool Cars to the Hon'ble Judges of the High Court, the Chief Justice, Rajasthan High Court issues the following Instructions for utilisation of 'Pool Cars'.

1. **Short title and commencement:-**

- (a) These Instructions shall be called "Rajasthan High Court 'Pool Car' Instructions 2017".
- (b) The Instructions shall come into force immediately.

2. **Definitions:-**

In these Instructions, unless the context requires otherwise:-

- (a) 'Court' means High Court of Judicature for Rajasthan.
- (b) 'Chief Justice' means the Hon'ble Chief Justice of the Rajasthan High Court.
- (c) "Committee" means the Committee of Judges, nominated by the Chief Justice from time to time for the purpose of allotment of 'Pool Cars' to Judges of the Court.
- (d) "Controlling Officer" means the Registrar (Administration) of the Court or any other officer specifically designated in this behalf by the Chief Justice.
- (e) "Officer-in-Charge" means the Senior Deputy Registrar (Protocol) / Deputy Registrar (Protocol) or any other officer of the Court, specifically appointed in this behalf by the Chief Justice.
- (f) 'Judge' means sitting Hon'ble Judge of the Rajasthan High Court.

3. **Allotment of 'Pool Cars':-**

- (i) Subject to availability, the Committee, on the request of the Judge, may provide a 'Pool Car' to a Judge for his personal

use for a period not exceeding 4 days at a time; subject to the condition that the Judge of the Court is also accompanying.

Provided that the Chief Justice for sufficient reasons to be recorded, may extend it to a maximum of 7 days only.

(ii) Only one 'Pool Car' shall be allotted to a Judge at any given time.

Provided that the Chief Justice for special reasons to be recorded may allot more than one pool car to a Judge, at a given time.

(iii) The 'Pool Car' shall be allotted to a Judge on fuel basis.

(iv) The Pool Car may be used:-

(a) For journeys within State of Rajasthan, and Delhi.

(b) For journeys outside Rajasthan except Delhi with the permission of Hon'ble the Chief Justice.

(v) The driver of the 'Pool Car' shall check the Car including its accessories, while taking its possession and shall get it checked by the officer-in-charge while handing over its possession.

(vi) The Pool Car will be made available for use on requisition in writing made to the Committee.

(vii) The allotment of a Pool Car on requisition will be made on principle of 'first come first serve'.

(viii) In case of break down of a official car, the Pool Car will be spared on requisition for the use by the Hon'ble Judge until the car is ready for use.

(ix) The concerned Judge will not be liable to pay any charges for utilization of Pool Car in case of allotment of Pool Car for official purpose or in case of break down of official car.

(x) The Pool Car when not in use will be parked in the premises

of High Court under the supervision of Officer-in-charge.

(xi) The Chief Justice may by order in writing dispense with or relax the requirements of any rule to such extent and subject to such conditions as the Chief Justice may consider necessary in any particular case considering the exigencies of the circumstances.

4. Responsibilities of the officer-in-charge:-

Subject to the over-all control and supervision of the Controlling Officer, the officer-in-charge will be responsible for the proper registration, use, care and maintenance of 'Pool Car' in accordance with the Instructions. He shall maintain:-

(a) The record of allotment of 'Pool Cars' to Judges in a separate Register prescribed in Schedule 1.

(b) A log book in the form prescribed by the State Government.

The officer-in-charge shall also submit half-yearly statement to the Committee about the expenditure incurred on the maintenance of the 'Pool Cars'.

BY ORDER

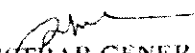

REGISTRAR GENERAL

No.RJ(CB/DR(P)/1/2017/170/

Date: 19.04.2017

Copy also forwarded to the following for information and necessary action:-

1. Registrar (Admn.)/(Vigilance)/ (Class.)/ (Rules)/ (Writs)/ (Exam.)/O.S.D.(F&I) /Registrar-cum-G.P.C., Rajasthan High Court, Jodhpur/Bench, Jaipur.
2. Registrar (Admn.), Rajasthan High Court Bench, Jaipur with the request that it may be circulated amongst the Hon'ble Judges through Private Secretaries and the officers at Jaipur Bench.
3. Registrar -cum- Principal Secretary to Hon'ble the Acting Chief Justice, Raj. High Court.
4. All Sr. Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
5. All Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
6. Private Secretaries to all the Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
7. All Assistant Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
8. Senior Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
9. Technical Director, NIC, Rajasthan High Court Bench, Jaipur.
10. Senior System Analyst, NIC, Rajasthan High Court, Jodhpur.
11. AOJ, General Section/ Protocol Cell, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.


REGISTRAR GENERAL

SCHEDULE - 1

S.N o.	Car No.	Name of Hon'ble Judge	Period of Allotment	Extended period of allotment (if any)	Kilometers	
					At the time of allotment of Vehicle	At the time of return of Vehicle
1	2	3	4	5	6	7

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. S.O./12/2017

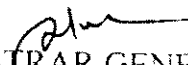
Dated: 10.05.2017

Hon'ble Rajasthan High Court has taken serious note of missing of judicial records and while recording dissatisfaction regarding working of the office, has directed in DB Civil Writ Misc. Application No. 73/2014 vide order dated 01.03.2017 that directions issued in this regard from time to time be adhered strictly.

Therefore, while reiterating previous directions issued vide Standing Orders bearing number S.O./05/2017 dated 20.02.2017, S.O./2007/08 dated 20.09.2007, S.O./2008/02 dated 04.04.2008 and S.O./2008/3, dated 21.05.2008, all concerned are directed to strictly comply with the instructions issued therein regarding maintenance and proper custody of judicial record.

Non-compliance of these instructions would be treated not only as misconduct on the part of concerned, but also a contempt of the directions of Hon'ble Court and for that stern action shall be taken against erring personnel.

BY ORDER

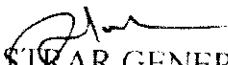

REGISTRAR GENERAL

No. I/A/(ii)(a)(3)-/2017/12/ 1137

Dated: 10.05.2017

Copy forwarded to the following for information and necessary action:-

1. Registrar General, RHC, Jodhpur
2. Registrar (Admn.), RHC, Jodhpur
3. Asst. Registrar (Writ/Civil/Criminal) with directions to ensure the compliance of above directions.
4. Admn. Officer Judicial(Writ/Civil/Criminal) to ensure compliance of above directions.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

STANDING ORDER

No. S.O/13/2017

Dated 03-06-2017

It is observed that personal details of parties such as PAN Number, Aadhar Number, Driving Licence Number, Mobile Number etc. are incorporated in cause title of orders and judgments which is not found to be proper.

Above personal details are not meant to be incorporated in the cause title of judgments and orders, therefore, it is enjoined upon all the Private Secretaries, Sr. P.A., PA, JrPA and Judgment writers to check all the templates while writing the judgment or orders and to ensure that no personal details like PAN Number, Aadhar Number, Driving Licence Number, Mobile Number etc. are incorporated in the cause title of order or judgment.

It is clarified that for convenience of Court Staff, computer programme of party details is being modified on priority and in near future only necessary party details would be shown in templates.

By Order

21-2/12
Registrar General

No. I/A(111)(9)/2012/1306

Dated 03.06.2017

Copy forwarded to the following for information and necessary action:

1. Registrar cum PPS to Hon'ble The Chief Justice, Rajasthan High Court, Jodhpur
2. P.S. to All Hon'ble Judges at Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
3. Registrar (Admn.), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
4. Registrar (Vigilance)/(Rules)/(Exam)/(Writs)/(Class.), Registrar cum CPC & OSD (F&I), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
5. Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
6. All Senior Deputy Registrars/Deputy Registrars/Assistant Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
7. All the P.S./Sr.P.A./P.A./Jr.P.A./Judgment Writers, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur for compliance.
8. NIC Coordinator, Computer Cell, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur for compliance.
9. Personal File

21-2/12
Registrar General

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. 14/S.O./2017

Date: 15-06-2017

It has been observed that sometimes the files containing defects are not shown to the advocates as per Rules. In this connection, attention is invited to Rule 157 (1) of the Rules of the High Court of Judicature for Rajasthan, 1952, which is as under:-

"157. (1) Counsel to be informed of defect- If a memorandum of appeal or objection or petition presented under Rule 154 is reported to be defective in any way, the office report shall be shown without delay to the advocate of the appellant or objector petitioner, as the case may be, and the latter shall initial it at once in token of his having been informed of such defect."

It is, therefore, enjoined upon all the concerned to ensure strict compliance of above provision.

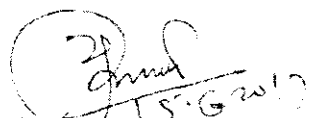
BY ORDER


14/6/17
REGISTRAR GENERAL

No. : Gen./XV/63/2017/5143

Date: 16/6/2017

Copy forward to Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/ Bench Jaipur with direction to ensure the compliance of the above directions.


15.6.17
REGISTRAR (Admn.)

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No.15/S.O./2017

Date : 08.08.2017

Consequent upon elevation of Hon'ble Judges and in supersession of previous orders, the judgeships for inspection are re-allocated to the Hon'ble Judges as under :-

S. No.	NAME OF HON'BLE JUDGE	NAME OF JUDGESHIP(S) ALLOTTED FOR INSPECTION
1.	HON'BLE MR. JUSTICE KALPESH SATYENDRA JHAVERI	JAIPUR METROPOLITAN JAISALMER
2.	HON'BLE MR. JUSTICE GOVIND MATHUR	JODHPUR METROPOLITAN
3.	HON'BLE MR. JUSTICE G.K.VYAS	UDAIPUR
4.	HON'BLE MR. JUSTICE MOHAMMAD RAFIQ	BHARATPUR
5.	HON'BLE MR. JUSTICE SANGEEET RAJ LODHA	BIKANER
6.	HON'BLE MR. JUSTICE M.N.BHANDARI	KOTA
7.	HON'BLE MR. JUSTICE K.S. AHLUWALIA	AJMER
8.	HON'BLE MRS. JUSTICE SABINA	ALWAR
9.	HON'BLE KUMARI JUSTICE NIRMALJIT KAUR	GANGANAGAR
10.	HON'BLE MR. JUSTICE ALOK SHARMA	JAIPUR DISTRICT
11.	HON'BLE MR. JUSTICE SANDEEP MEHTA	BHILWARA
12.	HON'BLE MR. JUSTICE P.K. LOHRA	CHITTORGARH
13.	HON'BLE MR. JUSTICE V.S. SIRADHANA	SIKAR
14.	HON'BLE MR. JUSTICE VIJAY BISHNOI	PALI
15.	HON'BLE MR. JUSTICE ARUN BHANSALI	MERTA
16.	HON'BLE MR. JUSTICE MAHENDRA MAHESHWARI	BUNDI
17.	HON'BLE MR. JUSTICE B.L. SHARMA	JHALAWAR
18.	HON'BLE MR. JUSTICE PRAKASH GUPTA	JHUNJHUNU
19.	HON'BLE MR. JUSTICE G.R. MOOLCHANDANI	DAUSA
20.	HON'BLE MR. JUSTICE DEEPAK MAHESHWARI	TONK
21.	HON'BLE MR. JUSTICE VIJAY KUMAR VYAS	DHOLPUR
22.	HON'BLE MR. JUSTICE KAILASH CHANDRA SHARMA	BARAN
23.	HON'BLE MR. JUSTICE GOVERDHAN BARDHAR	SAWAI MODHOPUR
24.	HON'BLE MR. JUSTICE PANKAJ BHANDARI	KARALI
25.	HON'BLE MR. JUSTICE DINESH CHANDRA SOMANI	RAJSAMAND
26.	HON'BLE MR. JUSTICE SANJEEV PRAKASH SHARMA	CHURU
27.	HON'BLE DR. JUSTICE PUSHPENDRA SINGH BHATI	HANUMANGARH
28.	HON'BLE MR. JUSTICE DINESH MEHTA	BALOTRA
29.	HON'BLE MR. JUSTICE VINIT KUMAR MATHUR	BANSWARA
30.	HON'BLE MR. JUSTICE ASHOK KUMAR GAUR	DUNGARPUR
31.	HON'BLE MR. JUSTICE MANOJ KUMAR GARG	SIROHI
32.	HON'BLE MR. JUSTICE INDERJEET SINGH	PRATAPGARH
33.	HON'BLE DR. JUSTICE VIRENDRA KUMAR MATHUR	JALORE
34.	HON'BLE MR. JUSTICE RAMCHANDRA SINGH JHALA	JODHPUR DISTRICT

[Signature]

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